Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this Tuesday, the 27th day of October 2020

Original Application No. 330/00606/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) Hon'ble Mr. Navin Tandon, Member (A)

Dr. Mayuri Suri wife of Sandeep Suri, Chief Medical Officer (CMO), Ordnance Clothing Factory, Shahjahanpur; R/o 16/2 Link Road, OCF Estate Shahjahanpur, District- Shahjahanpur.

... Applicant

By Advocate: Shri Pranat Chaudhary

VERSUS

- 1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi-110011.
- 2. Director General, Ordnance Factory and Chairman, Ordnance Factory Board, 10-A, S.K. Bose Road, Kolkata-700001.
- 3. Dr. P.P. Wadikhaye, Director Health Services, Ordnance Factory Board, 10-A, S.K. Bose Road, Kolkata-700001.
- 4. Joint General Manager, HOO, Ordnance Clothing Factory, Shahjahanpur, U.P. 242001.

... Respondents

By Adv: Shri R.S. Yadav

<u>ORDER</u>

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

We have joined this Division Bench online through video conferencing.

- 2. Shri Ajal Krishna holding brief of Shri Pranat Chaudhary, learned counsel for the applicant is present online and Shri R.S. Yadav, learned counsel for the respondents is present in Court, on advance notice.
- 3. Heard learned counsel for the parties on admission and perused the record available in pdf. form.
- 4. The applicant is a Class I Gazetted Officer, presently posted as Chief Medical Officer in the Ministry of Defence, at District Shahjahanpur. Her

grievance is that without considering the transfer policy of the department and without keeping in view the DOP&T guidelines, both of which provide that the husband and wife will be posted at the same station, the applicant has been posted at Shahjahanpur (U.P.), which is about 400 kms away from Delhi, where the husband of the applicant, who has suffered 3 heart attacks, is posted. The applicant submitted a representation, against her transfer on 21.04.2017, which was rejected. After that she joined at Shahjahanpur in pursuance of the relieving order dated 14.06.2017. On 06.08.2020, an Office memorandum for transfer of medical officers was circulated for submission of choices. In this Office memorandum, the applications were also invited from Medical Officers on spouse grounds, irrespective of their tenure. In pursuance of the OM, the applicant submitted an application on 07.08.2020, but no order has been passed till today on such application.

- 5. Learned counsel for the applicant submits that the applicant will be satisfied if a direction is issued to the respondent concerned, to take a decision on her application without any delay, in the light of departmental guidelines dated 30.09.2009 (Annexure-2) and O.M. dated 06.08.2020.
- 6. Learned counsel for the respondents has no objection against this limited prayer made by the learned counsel for the applicant.
- 7. In view of the above, no useful purpose will be served in keeping this matter pending and it is disposed of finally at the admission stage with a direction to the respondent concerned who is the competent authority, to consider the application dated 07.08.2020 of the applicant in the light of departmental guidelines and transfer policy and office memorandum issued in this regard and to decide it by passing a reasoned and speaking order, within a period of two months from the date of receipt of a certified copy of

this order. The order so passed shall be communicated to the applicant without any delay.

- 8. No order as to costs.
- 9. It is made clear that we have not expressed any opinion on the merits of the case.
- 10. Hon'ble Mr. Navin Tandon, Member (Administrative) has consented to this order during video conferencing.

(Navin Tandon) Member(Administrative) (Justice Vijay Lakshmi) Member(Judicial)

RKM/